

ITEM NO.1501
[JUDGMENT]

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 4299/2024

[Arising out of impugned final judgment and order dated 08-01-2024 in WPCRL No. 72/2024 passed by the High Court of Delhi at New Delhi]

JITENDER @ KALLA

Petitioner(s)

VERSUS

STATE (GOVT.) OF NCT OF DELHI & ORS.

Respondent(s)

[HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE AUGUSTINE GEORGE
MASIH, JJ.]

WITH

W.P.(Crl.) No. 418/2024 (X)
[FOR DIRECTIONS]

Date : 20-02-2025 This petition was called on for pronouncement of judgment.

Dr. S. Muralidhar, Sr. Adv. (Amicus Curiae)

For Petitioner(s) : Mr. L.N. Rao, Adv.
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Mr. Shivek Vyas, Adv.

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Mr. Jaydip Pati, AOR

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
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Mr. Annam Venkatesh, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Zoheb Hussain, Adv.
Ms. Soumya Tandon, Adv.
Mr. Vivek Gurnani, Adv.
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Ms. Pallak Bhagat, Adv.
Mr. Sreekar Aechuri, Adv.
Ms. Surbhi Soni, Adv.
Mr. Aniket Chauhaan, Adv.

Mr. Amit Sharma, Vice President, SCAORA
Mr. Nikhil Jain, Hony. Secretary, SCAORA
Mr. Kaustubh Shukla, Joint Secretary, SCAORA
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Mr. Mohd Aman Alam, Adv.
Mrs. M.B.Ramya, Adv.
Mr. Aditya Narendranath, Adv.
Mrs. Madhavi Yadav, Adv.

Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Mohan Singh, Adv.

Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Kumar Mihir, AOR

Hon'ble Mr. Justice Abhay S. Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.

Leave granted.

The appeal is disposed of in terms of the signed Reportable judgment which is placed on the file.

Pending application also stands disposed of.

Writ Petition (Crl.) No.418 of 2024 is de-tagged and is not to be treated as part-heard.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)